

NATIONAL COMPANY LAW TRIBUNAL
SPECIAL BENCH
NEW DELHI

C.P NO.24(ND)/2016
CA NO.

CORAM:

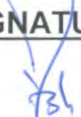


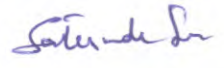

SH. R.VARADHARAJAN
Hon'ble Member (J)

Ms. Deepa Krishan
Hon'ble Member (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE SPECIAL BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 19.04.2017

NAME OF THE COMPANY: Vikrant Puri
V/s.
M/s. Southend Infrastrucute Pvt. Ltd. & Ors.

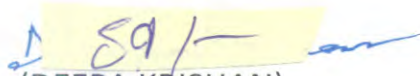
SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956 and 241/242 of
the Companies Act 2013.

| S.NO. | NAME | DESIGNATION | REPRESENTATION | SIGNATURE |
|-------|----------------|-------------|----------------------|---------------------------------------------------------------------------------------|
| 1. | Ashok Aggarwal | Adv. | for resp 6 to 11 |  |
| 2. | ASHOKU SHARMA | ADV | for Impedior |  |
| 3. | A.T. PATRA | ADV | PETITIONER |  |
| 4. | GAUTAM KHATTAN | ADV | " | |
| 5. | Satinder Singh | Adv. | Resp. No. 15 |  |
| 6. | SATVE DEORA | FA | Resp. No. 13, 14, 21 |  |
| 7. | PULKIT DEORA | Adv. | | |

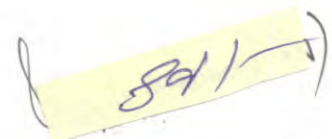
ORDER

Learned counsel for the parties mentioned that this Petition is required to be listed today. Learned Counsel for the petitioner and respondents being No. 1 to 11, 13,14,15 and 21 are present. Learned Counsel for the petitioner states that the amended memo of the parties as per the directions of the Hon'ble Principal Bench dated 08.03.2017 has been filed and in relation to the service of copies on the respondents, Learned Counsel for the petitioner states that the same have been dispatched to the respective respondents at their stated addresses. However, respondents No.14 and 21 state that copy of the amended memo of the parties has not been received by them. Let the same be served ~~to them and~~ to Learned Counsel for the respondent No. 14 and 21 today itself. All the Learned Counsel who have appeared before us representing the parties have agreed that the matter may be taken up on another date and that the same may be adjourned and that the further date given on 21.04.2017 be also cancelled. Learned Counsel No. 14 and 21 request for some more time to file the reply and two weeks time is granted with an advance copy of the reply to be served to the parties opposite and rejoinder, if any, to be filed within a period of 2 weeks thereafter by the Petitioner. The matter is adjourned to 23.05.2017. It is also mentioned by Learned Counsel No.R.15 that reply dated 8.3.2017 has been filed with an application for condonation of delay. The application along with reply be placed on record before the next date of hearing. The date of hearing

given on 21.04.2017 is also cancelled based on the representations of the Learned Counsel for the parties and in view of the Special Bench sitting in lieu of the Regular Principal Bench. List the Company Petition on 23.05.2017.


(DEEPA KRISHAN)
MEMBER (TECHNICAL)

U.D.Mehta
19.04.2017


(R. VARADHARAJAN)
MEMBER (JUDICIAL)